



ITEM NO.9

COURT NO.7

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 17509/2023

(Arising out of impugned final judgment and order dated 18-07-2022 in BA No. 1218/2022 passed by the)

ARUN KUMAR CHATURVEDI & ANR.

Petitioner(s)

VERSUS

REPUBLIC OF INDIA

Respondent(s)

IA No. 87947/2023 - CONDONATION OF DELAY IN FILING
IA No. 87942/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 19-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Siddartha Dave, Sr. Adv.
Mr. Animesh Kumar, Adv.
Mrs. Aprajita, Adv.
Mr. Neeraj Shekhar, AOR
Mr. Saurabh Singh, Adv.

For Respondent(s) Mr. K.M. Natarj, ASG
Mr. Sanjay Kr. Tyagi, Adv.
Mr. Rajan Kr. Chourasia, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Shantnu Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Heard the learned senior counsel for the petitioners as also the learned ASG for the respondent and perused the petition papers.

The learned ASG for the respondent would contend that keeping in view the nature of the charge alleged against the petitioners, the bail, as sought for, is not justified. However, keeping in view

that the petitioners were arrested as far back as on 27.01.2017 and the trial court, after having framed the charges, though is proceeding with the matter, yet a large number of witnesses are yet to be examined. Hence, the trial would not complete in the near future.

Therefore, taking into consideration all these aspects of the matter, we deem it appropriate to direct the release of the petitioners on bail.

Accordingly, we direct that the petitioners be released on bail subject to appropriate conditions to be imposed by the Trial Court. For the said purpose, the petitioners shall be produced forthwith before the Trial Court, whereupon the Trial Court shall impose appropriate bail conditions upon the petitioners and issue the release order.

Petition is accordingly, disposed of along with pending application(s), if any.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR